

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 15.2.2019

Petition No. 4/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and BSES Rajdhani Power Limited.

Petitioner : Maithon Power Limited

Respondents : BSES Rajdhani Power Limited and Another

Petition No. 5/MP/2017

Subject : Petition under Section 79 (1)(f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited.

Petitioner : Maithon Power Limited

Respondents : Tata Power Delhi Distribution Limited and Another

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Hemant Sahai, Advocate, MPL
Shri Shresth Sharma, Advocate, MPL
Shri Apoorva Mishra, Advocate, MPL
Shri Dushyant Manocha, Advocate, BRPL
Shri Sanjay Srivastava, BRPL
Shri Kanishk, BRPL
Shri Vivek Kumar, Advocate, TPDDL
Ms. Ranjana Roy Gavai, Advocate, TPDDL
Ms. Vasudha Sen, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL

Record of Proceedings

Learned counsel for the Petitioner submitted that BRPL has filed an Interlocutory Application (IA) in Petition No.4/MP/2017 for amendment of BRPL's Reply dated 13.9.2017. Learned counsel for the Petitioner requested for time to file reply to the IA. Learned counsel further requested to list both the Petitions together.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Petitioner to file its reply to IA by 13.3.2019 filed by BRPL with an advance to the Respondents who may file their response, if any, by 29.3.2019. The Commission directed

that due date of filing the reply and response should be strictly complied with. No extension shall be granted on that account.

3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T. Rout)
Chief (Law)**